

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29566 OF 2017

&

CONTEMPT CASE No.1864 of 2017

W.P.No.29566 OF 2017

Between:

K. Jabili, D/o. K. Ravi Prakash, Aged about 17 yrs, Occ Student, Rep. by natural Guardian K. Ravi Prakash S/o. K.Nagaiah, Aged about 40 years, Occ Carpenter, R/o. H.No. 5/37, Behind Petrolpump Cross Road, Ieeja (Village and Mandal) Jogulamba Gadwal Dist.-509127

...PETITIONER

AND

1. The Registrar, Kaloji Narayana Rao University of Health Sciences Telangana, Warangal, Telangana State.,
2. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Education Dept, Secretariat, Hyderabad.
3. The State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
4. The Directorate General of Health Services, Ministry of Health and Family Welfare Government of India Room No. 446-A, Nirman Bhawan, Maulana Azad Road New Delhi- 110108.
5. The Union of India, Rep by its Principal Secretary, Dept of Ministry of Health and Family Welfare, New Delhi.
6. SVSD-SVS Dental College, Mehaboob Nagar, -
7. Malla Reddy Institute of Medical Sciences, Suraram, Ranga Reddy Dist.
8. MNR Medical College, Sanga Reddy, Medak Dist., -

9. Maheshwara Medical College, Patancheru, Medak Dist., -

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass any writ or order or direction more particularly one in the nature of writ of Mandamus declaring the action of the respondents in not allowing the petitioner to participate in 3rd phase web counseling for admission into MBBS Course contrary to the guidelines and instructions issued by the 1st respondent from time to time as illegal, unconstitutional, arbitrary, null, void and consequently direct the 1st respondent to allot seat in any of the Medical colleges in the state of Telangana as per the petitioners eligibility and merit Rank No. 41010 in the NEET(UG) exams 2017 conducted by Central Board of Secondary Education, Delhi.

I.A. NO: 2 OF 2017(WPMP. NO: 36796 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 1st Respondent to keep one seat in MBBS course vacant in any one of the three colleges namely Malta Reddy Institute of Medical Sciences, MNR Medical College, Maheshwara Medical College Respondent No.6 to 9 respectively wherein candidates who are less meritorious than the petitioner are allotted seats under BC-B category and/or any other college as per the eligibility of the petitioner.

I.A. NO: 1 OF 2017(WVMP. NO: 4635 OF 2017)

Between:

The Registrar, Kaloji Narayana Rao University of Health Sciences Telangana, Warangal, Telangana State.,

...PETITIONER/1st RESPONDENT

AND

1. K. Jabili, D/o. K. Ravi Prakash, Aged about 17 yrs, Occ Student, Rep. by natural Guardian K. Ravi Prakash S/o. K.Nagaiah, Aged about 40 years, Occ Carpenter, R/o. H.No. 5/37, Behind Petrolpump Cross Road, Ieeja (Village and Mandal) Jogulamba Gadwal Dist.-509127

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Education Dept, Secretariat, Hyderabad.
3. The State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
4. The Directorate General of Health Services, Ministry of Health and Family Welfare Government of India Room No. 446-A, Nirman Bhawan, Maulana Azad Road New Delhi- 110108.
5. The Union of India, Rep by its Principal Secretary, Dept of Ministry of Health and Family Welfare, New Delhi.
6. SVSD-SVS Dental College, Mehaboob Nagar, -
7. Malla Reddy Institute of Medical Sciences, Suraram, Ranga Reddy Dist.
8. MNR Medical College, Sanga Reddy, Medak Dist., -
9. Maheshwara Medical College, Patancheru, Medak Dist., -

...RESPONDENT/S

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order dated 31.8.2017 passed WP.MP.No.36796 of 2017 in WP.No.29566 of 2017 by this Hon'ble Court and dismiss the same.

IA NO: 1 OF 2018

Between:

The Registrar, Kaloji Narayana Rao University of Health Sciences Telangana, Warangal, Telangana State.,

...PETITIONER/1st RESPONDENT

AND

1. K. Jabili, D/o. K. Ravi Prakash, Aged about 17 yrs, Occ Student, Rep. by natural Guardian K. Ravi Prakash S/o. K.Nagaiah, Aged about 40 years, Occ Carpenter, R/o. H.No. 5/37, Behind Petrolpump Cross Road, Ieeja (Village and Mandal) Jogulamba Gadwal Dist.-509127

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Education Dept, Secretariat, Hyderabad.
3. The State of Telangana, Rep. by its Chief Secretary, Secretariat, Hyderabad.
4. The Directorate General of Health Services, Ministry of Health and Family Welfare Government of India Room No. 446-A, Nirman Bhawan, Maulana Azad Road New Delhi- 110108.
5. The Union of India, Rep by its Principal Secretary, Dept of Ministry of Health and Family Welfare, New Delhi.

6. SVSD-SVS Dental College, Mehaboob Nagar, -
7. Malla Reddy Institute of Medical Sciences, Suraram, Ranga Reddy Dist.
8. MNR Medical College, Sanga Reddy, Medak Dist., -
9. Maheshwara Medical College, Patancheru, Medak Dist., -

...RESPONDENT/S

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order dated 31.8.2017 passed in WPMP No. 36796 of 2017 in WPNo. 29566 of 2017 by this Hon'ble Court and dismiss the same.

Counsel for the Petitioner : SRI V.GOPALA RAO AMANCHARLA

Counsel for the Respondent No.1&4 : GP FOR MEDICAL HEALTH & FW

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

Counsel for the Respondent No.3 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.5 : SRI GADI PRAVEEN KUMAR (DY.SOL GEN)

Counsel for the Respondents No.6to9: --

C.C.No.1864 of 2017

Between:

K.Jabili, D/o. K. Ravi Prakash, Aged about 17 yrs, Occ Student, Rep. by natural Guardian K. Ravi Prakash S/o. K. Nagaiah, Aged about 40 years, Occ Carpenter, R/o. H.No. 5/37, Behind Petrolpump Cross Road, Ieeja (Village and Mandal) Jogulamba Gadwal Dist.-509127

...PETITIONER

AND

1. Dr. T.V.Rao, The Registrar, Kaloji Narayana Rao University of Health Sciences Telangana, Warangal, Telangana State.,
2. Sri. Rajeswhwar Tiwar, IAS, The State of Telangana Rep. by its Principal Secretary, Medical and Health Education Dept, Secretariat, Hyderabad.
3. Shekar Prasad Mishara, Chief secretary, The State of Telangana, Secretariat, Hyderabad.
4. Dr.(Prof.) Jagadish Prasad, DGHS, The Directorate General of Health Services, Ministry of Health and Family Welfare Government of India Room No. 446-A, Nirman Bhawan, Maulana Azad Road New Delhi- 110108.

5. C.K.Mishara, The Union of India, Principal Secretary, Dept of Ministry of Health and Family Welfare, New Delhi.

...CONTEMNORS

Petition under Sections 10 to 12 of Contempt of Courts Act 1971 praying that in the circumstances stated in the affidavit file herein the High Court may be pleased to please to punish the respondent and/or contemnors for willfully and negligently disobeying order dt.31.08.2017 passed in W.P.M.P No.36796 of 2017 in W.P.No.29566 of 2017, as per the provisions of the Contempt of Courts Act.

Counsel for the Petitioner : SRI V.GOPALA RAO AMANCHARLA

**Counsel for the Respondent No.1 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

Counsel for the Respondent No.2&4 : GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.3 : GP FOR GENERAL ADMINISTRATION

Counsel for the Respondent No.5 : SRI GADI PRAVEEN KUMAR, DY.SOL.GEN

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.29566 of 2017
and Contempt Case No.1864 of 2017

COMMON ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Narsimulu Neeli, learned counsel represents
Mr. Gopala Rao Amancharla.V, learned counsel for the
petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for
Kaloji Narayana Rao University of Health Sciences
appears for respondent No.1.

2. Learned counsel for the petitioner submits that the
issue involved in the Writ Petition and the Contempt Case
has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition as
well as the Contempt Case are dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-N.CHANDRA SEKHAR RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI V.GOPALA RAO AMANCHARLA, Advocate. [OPUC]
2. Two CCs to GP FOR GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
5. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
6. Two CD Copies.

BSK/BSK



HIGH COURT

DATED:17/10/2024



COMMON ORDER

WP.No.29566 of 2017

&

CC No.1864 of 2017

**DISMISSING THE WRIT PETITION &
CONTEMPT CASE AS INFRUCTUOUS
WITHOUT COSTS**

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12/11/24
lvs